

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 1846
ANSWERED ON 27TH JULY, 2017

CONSTRUCTION OF ROADS UNDER CRF

1846. SHRI ANANTKUMAR HEGDE:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether an average of 80,000 crore rupees per annum is collected as Central Road Fund (CRF) from the common consumer on the sale of diesel and petrol in the country;
- (b) if so, the facts thereof along with the details of ratio of allocation of amount from this fund for construction of rural roads, State-roads, railways tracks, bridges and National Highways as per the present arrangement;
- (c) whether there is any proposal to bring any change in the said arrangement; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) and (b) Cess on High Speed Diesel (HSD) Oil and Petrol is levied as per the provisions of the Central Road Fund (CRF) Act, 2000 amended by the Finance Act from time to time.

The funds accrued under the CRF during 2014-15, 2015-16 and 2016-17 were Rs. 26,108 crore, Rs. 69,809 crore and Rs. 80,800 crore respectively. The estimated amount of CRF accrual as per Budget Estimate (BE) 2017-18 is Rs. 81,250 crore.

The distribution of the CRF for development of Rural Roads, development and maintenance of National Highways, Railways, development and maintenance of State Roads and for development and maintenance of road in border areas are governed by the CRF Act, 2000 amended by the Finance Act, 2016.

(c) and (d) During its meeting held on 24.05.2017, the Cabinet approved the proposal for earmarking two and one-half percent of the CRF for the development and maintenance of National Waterways by reducing the National Highways' share of CRF cess and for amending the CRF Act, 2000 accordingly.
